File No. RCD-18/1/2021-Regulatory-FSSAI-Part (2)

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006) Regulatory Compliance Division (RCD)

FDA Bhawan, Kotla Road, New Delhi - 110002

20th January 2022

ORDER

Subject: Directions under Section 16(5) of Food Safety and Standards Act, 2006 regarding disposal of Used Cooking Oil (UCO).

Reference is invited to FSSAl Order No. 1-2/Stds/O&F/Notification n(11)/FSSAl-2018 dated 30th January, 2019 on the subject mentioned above. These orders, *inter alia*, provide that the cooking oil having developed Total Polar Compounds (TPC) of more than 25% shall not be topped up with fresh oil. This provision has been reviewed keeping in view the available testing protocol and related enforcement issues.

- 2. In view of the above, it has been decided to remove this provision with immediate effect.
- 3. This issues with approval the approval of the Competent Authority in exercise of the power vested under Section 16(5) of Food Safety and Standards Act, 2006.

(Dr. I.S. Hura)
Joint Director (RCD)

To,

- 1. All Food Safety Commissioners of States & UTs
- 2. All Food Business Operators
- 3. All Central Designated Officers of FSSAI

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. All Directors, FSSAI